

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 07.02.2017

Service Tax Appeal Nos. 300 - 301 of 2012

(Arising out of order- in- appeal No. 429 – 430/S.Tax/D-II/11 dated 30.11.2011
passed by the Commissioner of Central Excise (Appeals), New Delhi).

M/s Anglo American Services (India) Pvt. Limited Appellant

Vs.

CCE, New Delhi

Respondent

Appearance:

None for the appellant

Dr. Neha Garg, AR for the Respondent

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. Ashok K. Arya, Member (Technical)

F. O. Nos. 50692 – 50693/ 2017

Per: **Justice (Dr.) Satish Chandra:**

Dr. Neha Garg, ld. AR appeared for the respondent- Revenue. Neither anybody appeared on behalf of the appellant – assessee nor any adjournment application is filed. It shows that appellant – assessee is not interested to pursue the appeals.

2. It may be mentioned that as per the maxim VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of above, both appeals are dismissed for default.

(Dictated and pronounced in the open Court).

(Ashok K. Arya)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

Pant